

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:166

ANSWERED ON:05.12.2013

ALLOTMENT OF LAND

Shetkar Shri Suresh Kumar;Siricilla Shri Rajaiah

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is giving unutilised land for industrial purpose;
- (b) if so, the details thereof during each of the last three years, and the current year State/UT wise;
- (c) the parameters adopted for giving such land to industries;
- (d) whether the Government has allayed industry concerns by the new land acquisition law; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) to (c): Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No. 18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Govts./UT Administrations. State-wise data regarding land acquired by the Governments and remaining unutilised for a long period, is not maintained at the Central level.

Further, the Right to Fair Compensation and Transparency in Land Acquisition, Resettlement and Rehabilitation Act, 2013 has been published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 27th September, 2013 as Act No. 30 of 2013. Section 101 of the aforesaid Act, 2013 provides that `When any land acquired under this Act remains unutilised for a period of five years from the date of taking over the possession, the same shall be returned to the original owner or owners or their legal heirs, as the case may be, or to the Land Bank of the appropriate Government by reversion in the manner as may be prescribed by the appropriate Government.

Explanation:- For the purpose of this section, `Land Bank` means a governmental entity that focuses on the conversion of Government owned vacant, abandoned, unutilised acquired lands and tax-delinquent properties into productive use.`

(d) & (e): Yes Sir. Sufficient provisions have been given in the Right to Fair Compensation and Transparency in Land Acquisition, Resettlement and Rehabilitation Act, 2013 in this regard. Section 2 of the aforesaid Act inter-alia includes projects for industrial corridors or mining activities, national investment and manufacturing zones as designated in the National Manufacturing Policy etc.